

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 180/MP/2019

Subject : Petition under Regulation 13 read with Regulation 7 and 8 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014 and Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018, as inserted vide Amendment dated 20.11.2018 read with Regulations 111 and 112 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999

Petitioner : Indian Railways

Respondents : Damodar Valley Corporation and Ors.

Date of Hearing : 28.6.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Deep Rao, Advocate, Indian Railways
Ms. Harneet Kaur, Advocate, Indian Railways
Shri Arjun Agarwal, Advocate, Indian Railways
Ms. Debajyoti Majumder, ERLDC
Shri Ranajit Pal, ERLDC
Ms. Sumana Naganan, Advocate, KPTCL
Ms. Medha M. Puranik, Advocate, KPTCL

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, learned counsel appearing on behalf of the Petitioner requested for four weeks' time to file rejoinder.
3. Considering the aforesaid request of the learned counsel, the Commission directed the Petitioner to file its rejoinder within four weeks and accordingly, adjourned the matter to grant the last opportunity of hearing. The Commission observed that no further adjournment will be allowed in the matter.
4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
SD/-
(T.D. Pant)
Joint Chief (Law)